

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 221 & 278 of 2015 in
DFR No. 1072 of 2015**

Dated : 21st August, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Vedanta Ltd. ...Appellant(s)
Versus
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. T. Malawut
Ms. Meghana Aggarwal
Mr. Rumita Dev
Counsel for the Respondent(s) : Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi for R.2 to 4

ORDER

**IA No. 278 of 2015
(Appl. for leave to file Appeal)**

In this Application the Applicant has prayed for leave to appeal against the Order dated 24.06.2010 passed in Case No. 24, 25, 26 and 27 of 2010 by the Odisha Electricity Regulatory Commission.

We have heard learned counsel for the Applicant/Appellant. For the reasons stated in the Application, leave to appeal is granted. Application is disposed of.

IA No. 221 of 2015
(Appl. for condonation of delay)

Issue notice to the Respondents returnable on 18.09.2015. Dasti in addition is permitted.

List the matter on **18.09.2015.**

(I.J. Kapoor)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson